

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 732 of 2017

Nischal Kumar

--- --- Petitioner

Versus

1.Union of India through General Manager, South Eastern Railway, Kolkata

2.Divisional Railway Manager, SER, Hatia, Ranchi

3.Additional Divisional Railway Manager cum Appellate Authority,

SER, Hatia, Ranchi

4.Sr. Divisional Personnel Officer, SER, Hatia, Ranchi

5. Divisional Electrical Engineer (OP), SER, Hatia, Ranchi

--- --- Respondents

.....

CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH

HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

For the Petitioner : Mr. M.A. Khan, Advocate

For the Respondent : Mr. Gautam Rakesh, Advocate

08/20.07.2020 Learned Counsel Mr. M.A. Khan for the petitioner and Mr. Gautam Rakesh for the respondent Railways are present through Video Conferencing.

Learned counsel for the petitioner seeks permission to withdraw this writ petition through I.A. No. 4001 of 2020, since petitioner has been selected in the Finance Service through J.P.S.C. Learned counsel for the respondent has no objection to the prayer.

In that view of the matter, instant writ petition is dismissed as withdrawn. I.A. stands disposed of.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)